

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8082/2021
(Arising out of impugned final judgment and order dated 16-02-2021
in CRLA No. 784/2019 passed by the High Court of Judicature at
Madras)

VETRIVEL

Petitioner(s)

VERSUS

STATE REPRESENTED BY ITS DEPUTY SUPERINTENDENT
OF POLICE & ANR.

Respondent(s)

([HEARD BY HON. AJAY RASTOGI AND HON. ABHAY S. OKA, JJ.]
IA No. 136691/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 136692/2021 - EXEMPTION FROM FILING O.T.)

Date : 19-01-2022 This matter was called on for pronouncement of
judgment today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. M.P. Parthiban, AOR

For Respondent(s) Dr. Joseph Aristotle S., AOR.
Ms. Preeti Singh, Adv.
Ms. Nupur Sharma, Adv.
Mr. Sanjeev Kumar Mahara, Adv.

Leave granted.

Hon'ble Mr. Justice A.S. Oka pronounced the judgment in the
matter heard by the Bench comprising of Hon'ble Mr. Justice Ajay
Rastogi and His Lordship.

The appeal is partly allowed in terms of the signed non-
reportable judgment.

Pending applications, if any, stand disposed of.

(SONIA BHASIN)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)

(SIGNED NON-REPORTABLE JUDGMENT IS PLACED ON THE FILE)